

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No. 338 of 2004

Allahabad this the 29th day of March 2006

Hon'ble Mr. Justice Khem Karan, V.C.
Hon'ble Mr. A.K. Singh, Member (A)

Vinod Kumar Gautam, aged about 37 years, Son of Late Shri O.P. Gautam, Permanent resident of Village and Post Baltikari, District Mathura, presently residing at 401, Maitri Nagar, Armapur Estate, Kanpur.

Applicants

By Advocate Shri O.P. Gupta

Versus

1. Union of India through Secretary, Ministry of Defence, Department of Defence Production, New Delhi.
2. Directorate General of Quality Assurance, DHQ, PO, New Delhi-110011.
3. Senior Quality Assurance Officer, SQAE(A), Kanpur P.O. Armapur, District Kanpur.

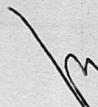
Respondents

By Advocate Shri Saumitra Singh

O R D E R

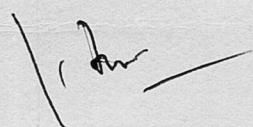
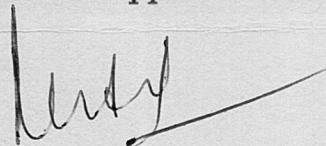
By Hon'ble Mr. Justice Khem Karan, V.C.

Shri O.P. Gupta, learned counsel for the applicant states that he feels that applicant ought to have first exhausted the remedy of departmental appeal before coming to this Tribunal. Shri Gupta has requested that this O.A. may be disposed of with liberty to the applicant to file departmental appeal with direction to the departmental authority to dispose of the appeal on merits within a



period to be fixed by this Tribunal. We think that there is no difficulty in accepting this request of Shri Gupta.

2. So, the present O.A. is disposed of with the direction that in case the present applicant files the departmental appeal against the order of compulsory retirement dated 09.03.2004, within a period of 15 days from the date of receipt of a copy of this order, the departmental authority shall dispose of the same on merits as expeditiously as possible and in any case within a period of 2 months from the date the appeal is filed. No order as to cost.



Member (A)

Vice Chairman

/M.M./